

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2715  
ANSWERED ON:26.08.2013  
CONSTRUCTION OF NH ROADS  
Verma Shri Sajjan Singh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government has any mechanism to fix the responsibility of road developers in the construction and development of National Highways (NHs);
- (b) if so, the details thereof;
- (c) whether the Government has any proposal regarding construction of NH roads in the country using modern and latest technology; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) and (b) Responsibility is fixed against the defaulting road developers / contractors as per the extant policy and in accordance with the provisions of the contract agreements / concession agreement, as the case may be.

(c) and (d) In Build- Operate-Transfer (BOT) projects, the concessionaires are free to adopt international practices, alternative specifications, material and standards to bring in innovation in the design and construction provided they are better or comparable with the Indian standards. National Standards have also been framed for new materials and techniques such as modification of bitumen by natural and crumb rubber as well as polymers, use of waste materials, etc. Specifications have also been framed for Stone matrix asphalt, recycling of pavements, ground improvement techniques etc. A system has been established for accrediting new materials and techniques for use on experimental basis through a Committee of Indian Roads Congress (IRC).

Apart from this, Ministry has also circulated guidelines for taking up pilot projects on Research & Test (ResT) reaches along the National Highways for evaluation of performance of new materials / techniques accredited by the IRC.